SHRI BALASAHEB VIKHE-PATIL: Madam, I beg to move:--

"That the Amendments made by the Lok Sabha

in the Bill be agreed to."

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: Next time, when the Rajya Sabha passes everything, at least, the Lok Sabha should take cognisance of it so that they don't have to send it back to us to do it again in such a hurry. Yes, Mr. Jibon Roy, what is your problem?

SHRI JIBON ROY (West Bengal) : Madam, so far as the Trade Union Bill is concerned, let it be brought in the Monsoon Session. I request the Government to bring it in the next Session.

THE DEPUTY CHAIRMAN: But did I say that I was going to take it up immediately?

SHRI JIBON ROY: It should not be taken up tomorrow, Madam.

THE DEPUTY CHAIRMAN: But I have not even asked for it just now. You are jumping the gun.

Let me first return another Bill. ... (Interruptions) ...

SHRI JIBON ROY: Then you may adjourn the House.

THE DEPUTY CHAIRMAN: No, there is one more commitment which I have to fulfil. It is the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2000. It is also a similar Bill. Yes, Mr. Minister.

THE NARCOTIC DRUGS AND PSYCHOTROPIC SUBSTANCES (AMENDMENT) BILL, 2000

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI GINGEE N. RAMACHANDRAN): Madam, I beg to move:

> "That the following Amendments made by the Lok Sabha in the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2000, be taken into consideration, namely:-

ENACTING FORMULA

That at page 1, line 1, -

for "Fifty-first" substitute "Fifty-second"

CLAUSE 1

That at page 1, line 4,-

for "2000" substitute "2001"."

The question was put and the motion was adopted.

SHRI GINGEE N. RAMACHANDRAN: Madam, I move:

"That the Amendments made by Lok Sabha in the Bill be agreed to."

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN; Okay, At least, say 'thank you' because we did so much work in the last Session and sent it to you; and you have come back again to this House ...(Interruptions)... What is your Bill? ...(Interruptions)...

SHRI JIBON ROY (West Bengal) : That can be taken up later on. ... (Interruptions)...

THE DEPUTY CHAIRMAN: This is not about labour. We are not going into the labour Bill. We are only talking about the Colonial Prisoners Removal (Repeal) Bill, 2001. It is something relating to the colonial period. The whole world is out of it. Why should we have such a Bill still in our statute book? There are hundreds of Bills which have to be thrown out. ...(Interruptions)...

SHRI JIBON ROY: We go along with you. ... (Interruptions) ...

THE DEPUTY CHAIRMAN: So, the House agrees?

SHRI SANGH PRIYA GAUTAM (Uttaranchal) : Yes, Madam.

THE DEPUTY CHAIRMAN: There is nothing in it. It is just a Repeal Bill,

श्री सुरेश पचौरी (मध्य प्रदेश): श्रीनिवास प्रसाद जी का है ...(व्यवधान)...

उपसभापति : स्वामी साहब का है ...(व्यवधान)... आडवाणी जी की जगह विद्यासागर जी ...(व्यवधान)...

श्री बालकवि बैरागी (मध्य प्रदेश) : आप बुलाएंगी स्वामी जी को आएंगे राव जी(व्यवधान)...

उपसभापति : नहीं, नहीं बुलाऊंगी आडवाणी जी को आएंगे विद्यासागर जी। ओनली सागर आएंगे ...(व्यवधान)... श्री विक्रम वर्मा (मध्य प्रदेश) : स्वामी जी का नाम सुनकर कांग्रेस वाले बड़े चौकन्ने हो जाते हैं ...(व्यवधान)...

श्री राजू परमार (गुजरात):: हम तो प्रसाद जी का नाम सुनना चाहते हैं ...(व्यवधान)...

श्री सुरेश पद्यौरी : हम चौकन्ने इसलिए हो जाते हैं क्योंकि सन् 83 में स्वामी जी ने बहुत कुछ प्रधानमंत्री जी के बारे में बोला था ...(व्यवधान)...

श्री विक्रम वर्मा : अभी तो आप ही सम्भालिए ...(व्यवधान)...

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI O. RAJAGOPAL): Madam, it is listed at Item No.8 of today's List of Business.

THE DEPUTY CHAIRMAN: This is Item No. 8. There is a letter from Shri L.K. Advani to the hon. Chairman in which he says, "Sir, I hereby authorise my colleague, Shri Chennamaneni Vidya Sagar Rao, Minister of State in the Ministry of Home Affairs, to handle the Colonial Prisoners Removal (Repeal) Bill, 2001 listed for consideration and passing in the Rajya Sabha." ...(Interruptions)... Yes, he is here. ...(Interruptions)...

THE COLONIAL PRISONERS REMOVAL (REPEAL) BILL, 2001

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYA SAGAR RAO): Madam, I beg to move:

"That the Bill to repeal the Colonial Prisoners Removal Act, 1884, as passed by the Lok Sabha, be taken into consideration."

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: Now, we shall take up clause-by-clause consideration of the Bill.

Clause 2 was added to the Bill. Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI CHENNAMANENI VIDYA SAGAR RAO: Madam, I move :

"That the Bill be passed."

The question was put and the motion was adopted.